

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 39653/2022

(Arising out of impugned final judgment and order dated 17-12-2019 in CRLA No. 1878/1991 passed by the High Court Of Judicature At Allahabad)

RAM LALAK & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.205476/2022-CONDONATION OF DELAY IN FILING and IA No.205480/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.205477/2022-EXEMPTION FROM FILING O.T. and IA No.205478/2022-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 09-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Gaurav Bhatia, Sr. Adv.
Mr. Himanshu Shekhar Tripathi, AOR
Mr. Vikas Tiwari, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Permission is permitted to serve the
standing counsel for the State, in addition.

Tag along with Special Leave Petition (Crl.)

No.6213 of 2020.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

